

**BEFORE THE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH, KOLKATA.**

Original Application No.158/2025/EZ

Surendra Tapasu & others ... Applicant

-Versus-

Union of India & Others ... Respondents

I N D E X

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By The Respondent Nos. 3 & 6 through

Date: 24.11.2025

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ADDL. STANDING COUNSEL



**BEFORE THE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH, KOLKATA.**

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Surendra Tapasu & others ... Applicant

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**COUNTER AFFIDAVIT ON BEHALF FILED ON
BEHALF OF THE OPP. PARTY Nos. 03 & 06**

I, Smt. Debadutta Suranjita Jena, aged about 54 years, D/o Late Bhaskar Chandra Jena, presently working as Special Secretary to Govt. of Odisha, Commerce & Transport Department, Bhubaneswar, Dist.- Khurda, do hereby solemnly affirm and state as follows:-

1. That, I am presently working as above. I have gone through the Original Application and understood the contents thereof. I am otherwise also well acquainted with the facts of the present case and also being authorized to file counter affidavit on behalf of Opp. Party No. 03 & 06.

2. That, the applicants have filed the aforesaid Original Application with the following prayers;

Debadutta Suranjita Jena.
Special Secretary to Govt.
Commerce & Transport Deptt.



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- i) Direct the Respondent 1 to take necessary legal action against the Respondent no 5 and 6 including the Criminal Proceeding for willfully violating the Provisions of Forest Conservation Act 1980, Costal Regulation Zone Notification 2019 and Environmental Protection Act 1986.
- ii) Direct the Respondent No. 7 to take necessary action against the erring officers and persons concerned for felling the trees illegally and without authority.
- iii) Restrain the MoEFCC from appraising the project and grant of Environmental Clearance, forest clearance and CRZ Clearance under Fresh Project Category without violation.
- iv) Hold and declare that the construction activity carried out by the Respondent No. 6 is illegal.
- v) Direct the Respondent No 2, 3 and 6 to restore the damages caused by tree felling and impose an exemplary penalty against the violators.
- vi) Direct the Respondent No. 1 to declare Sipasarubali area as Ecologically

Debadutta Sengupta Jesso.
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Commerce & Transport Deptt.



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Fragile/Sensitive Area under Environment
Protection Act 1986.

Brief Facts are as follows:-

3. That, it is humbly submitted that the Government of Odisha proposed for establishment of a Green field International Airport at Puri on identification of suitable land by District Administration at Puri for establishment of an International Airport. Pre-feasibility study was conducted by AAI to ascertain the suitability of the identified site for development of an airport. Accordingly, a Multi-Disciplinary team from AAI visited the identified site and Pre-feasibility study of site for development of Greenfield Airport at Puri.
4. The above mentioned site is located towards south of existing BijuPatnaik International (BPI) Airport, Bhubaneswar at an aerial distance of approx. 50 Km and road distance of approx. 63 km.
5. The site is situated in village Sipasarubali and Sandhapur in Puri district on the coast of Bay of Bengal i.e. 500m distance from the sea. An area of land Ac.1164.754 has been identified with runway orientation of 5/23. Out of the total, Ac. 942.863 of Govt. land, RoR (LR) of Ac.873.854 (Ac.

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282.214 + Ac.591.64) of Government land has been recorded in favour of C & T Department. Land acquisition is under process for 221.891 Acres of Private land.

6. Since the grant of a license for a Greenfield Airport involves several agencies, a Steering Committee would be set up under the chairmanship of Secretary (Civil Aviation) to coordinate and monitor the various clearances required for setting up of an airport. The Committee would consist of the following:

- (a) Secretary. Civil Aviation – Chairman;
- (b) Secretary, Ministry of Home Affairs, or his representative not below the rank of Additional Secretary;
- (c) Secretary, Ministry of Defense, or his representative not below the rank of Additional Secretary;
- (d) Secretary, Department of Economic Affairs, or his representative not below the rank of Additional Secretary;
- (e) Secretary, Department of Revenue, or his representative not below the rank of Additional Secretary;

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 Special Secretary to Govt.
 Commerce & Transport Deptt.



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- (f) Secretary, Planning Commission, or his representative not below the rank of Additional Secretary;
- (g) Director General, India Meteorological Department;
- (h) Chairman, Airports Authority of India;
- (i) Director General of Civil Aviation; and
- (j) Joint Secretary, Ministry of Civil Aviation.

7. The Airport Proposal has obtained NOC/ observations from various Departments/Ministries of Government of India i.e. Ministry of Home Affairs, Ministry of Defense, Department of Economic Affairs, Department of Revenue, NITI Aayog, India Meteorological Department, Airports Authority of India and Director General of Civil Aviation.

8. That the Application for Site Clearance has been submitted by State Government to Ministry of Civil Aviation (MoCA) on July, 2022 as per the statutory format prescribed under the Ministry of Civil Aviation guidelines for setting up of the Greenfield Airport.

9. The proposal received from Govt of Odisha (GoO) was forwarded to the AAI/DGCA for their comments. AAI/DGCA undertook site visit based on which they submitted their report

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to the Steering Committee. Basing on the report submitted by the AAI / DGCA, Government of India has granted the site clearance to Government of Odisha for setting up of the Greenfield Airport at Puri on September, 2023.

10. That the Forest Diversion Proposal was e-filed on Parivesh Portal 2.0 on April, 2023 and the proposal is under active consideration and process of MoEF & CC, Govt. of India. Zoological Survey of India, MoEF & CC, Government of India, Ganjam has been requested on 18.03.2025 to conduct studies on the proposed Shree Jagannath International Airport at Puri and ZSI submitted its Interim Report on September, 2025. Further, Wildlife Institute of India (WII), Dehradun also conducted a site inspection on 22nd and 23rd July 2025 and WII, submitted its report on 20.10.2025.

11. That, Public Hearing was conducted for obtaining Environmental Clearance for the aforementioned project on 04.03.2024. Odisha Coastal Zone Management Authority (OCZMA) recommended for CRZ clearance on March, 2024. Proposal for Environmental Clearance submitted on Parivesh Portal on 19.07.2024. Since, the Stage I Forest Clearance for non-forestry activity of 27.854 Ha Revenue Forest land is yet

Debadatta Suresh Chandra Dewa.
Special Secretary to Govt.
Commerce & Transport Deptt.



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to be obtained, the EC shall be granted only after the submission of Stage I FC as per the procedure laid down in EIA Notifications, 2006. Site visit was conducted for development of Shree Jagannath International Airport at Puri by Chairman and Members of Expert Appraisal Committee (EAC) along with representative of MoEF & CC from 04th April-06th April, 2025. 148th Meeting of Expert Appraisal Committee (Infra-2) vide meeting dt.05.08.2025 has recommended granting combined Environmental Clearance and Coastal Regulation Zone (CRZ) with due agreement of CRZ Division to the project, subject to conditions provided on meeting dated 26.06.2025.

12. That, after obtaining Site Clearance, Govt. of Odisha, in October, 2024, State Government submitted In-Principle application along with documents and reply to MoCA's observations. The proposal has been examined in consultation with stakeholders concerned. Steering Committee recommended that the proposal be placed before the Competent Authority by MoCA for grant of In-Principle approval for development of a Greenfield Airport at Puri, Odisha. On 06.05.2025, 'In-Principle' approval was granted to

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Special Secretary to Govt.
Commerce & Transport Deptt.

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Government of Odisha (GoO) by Ministry of Civil Aviation for development of an International Greenfield Airport at Puri in Odisha.

13. That, it is humbly submitted that the No Objection Certificate Application System (NOCAS) approved by MoCA for Shree Jagannath International Airport, Puri on 18.07.2025.

14. That, in reply to the averments made in Paragraph No. 01 of the Original Application, it is humbly submitted that Sri Jagannath International Airport at Puri is a priority project of the State Government to accommodate the ever-increasing air travel passenger load of Bhubaneswar airport which has no scope for further expansion due to space constraint. This project will also give a boost to Tourism by enhanced air connectivity and economical and social developments in and around Puri.

In this context, the DFO, Puri (wildlife) Division in his Site Inspection Report dated 10.05.2023 which was prepared in presence of Tahasildar Brahmagiri and other Revenue officials has categorically stated that "NO violation of Forest Conservation Act has been noticed".

Datsadatta Suranjit Das,

Special Secretary to Govt.
Commerce & Transport Deptt.



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Copy of the Site Inspection Report dated 10.05.2023 of the DFO, Puri is attached herewith and marked as Annexure-A/6.

Further, on 14.10.2024 the DFO, Puri (wildlife) Division has specifically reported that "No tree felling has been done, no damage to flora and fauna has been done".

Copy of the Report of DFO, Puri (wildlife) Division dated 14.10.2024 is annexed herewith and marked as Annexure-B/6.

15. That, in response to Paragraph Nos. 02 to 05 of the Writ Petition, being the matter of record, the same needs no comments.

16. That, in reply to the averments made in Paragraph No. 06 of the Original Application, it is humbly submitted that as per letter dated 22.02.2024 issued by the PCCF(WL) the proposed project does not include any National Park or Wildlife Sanctuary and also does not interfere with any important wildlife corridor, whether officially notified or not. The impact of proposed project on bird movement in particular and wildlife in general is minimal.

Debasmita Puranjit Jena
 Special Secretary to Govt.
 Commerce & Transport Deptt.



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Copy of the Letter No. 2456 dated 22.02.2024 issued by the PCCF(WL) is annexed herewith and marked as Annexure-C/6.

17. That, in reply to the averments made in Paragraphs No. 07 & 08 of the Original Application, it is humbly submitted that the Govt. of Odisha vide Letter No.3787 dated 18.03.2025 has consulted the Zoological Survey of India a Central Institute under MoEF&CC, Govt. of India, for conducting a detailed study on the probable impact of the project on coastal environment and to suggest the mitigation plan which will be implemented after due approval of Chief (WL) Warden, Odisha. The entire project area is outside the protect area of Balukhanda Wildlife Sanctuary and its eco-sensitive zone. The area is 9.95 Km away from the Balukhanda Wildlife Sanctuary co-sensitive zone.

Copy of the Letter of Commerce & Transport Deptt. No.3787 dated 18.03.2025 and Letter of DFO vide 5797 dated 21.09.2023 are annexed herewith and marked as Annexure-D/6 & E/6.

18. That, in reply to the averments made in Paragraph No. 09 of the Original Application, it is humbly submitted that

Debadatta Purayide Jena.
Special Secretary to Govt.
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there is a separate proposal for 6 lane express way, which will link Bhubaneswar to Puri is meant to improve the connectivity between two major tourism hubs, which is not directly related to the above mentioned airport project.

19. That, in reply to the averments made in Paragraph No. 10 of the Original Application, it is humbly submitted that there is no further scope of the expansion of Biju Patnaik Airport keeping in view the ever expanding demand due to space constraint and other technicalities.

In the meantime, as per Green field Airports Policy, Ministry of Civil Aviation has already cleared this project with site clearance and in principle approval after pre-feasibility study of the site by Airport Authority of India (AAI).

Copy of the Site Clearance Certificate issued by the Ministry of Civil Aviation on 22.09.2023 and Copy of the Grant of 'In-Principle' approval dated 06.05.2025 are annexed herewith and marked as **Annexure-F/6 & G/6 respectively**.

20. That, in reply to the averments made in Paragraph No. 11 of the Original Application, it is humbly submitted that to streamline the project implementation process, Industrial Infrastructure Development Corporation, Odisha (IDCO) is

Debadutta Surendra Jee.
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authorized as the Single Window Agency responsible for obtaining all necessary statutory clearances, approvals, and coordination among departments for the proposed Greenfield International Airport at Puri and the boundary wall with pre-fabricated material (easy to fix and easy to dismantle) is constructed by IDCO, over Govt. land only to protect the Project site and to prevent local encroachment.

The Respondent No.6 (Principal Secretary, Commerce & Transport Department, Government of Odisha) has not violated any of the provisions of the Van (Sanrakhsan Evam Samvardhan) Adhiniyam, 1980 and that the temporary boundary wall which was constructed over the DLC Forest Land inadvertently, has been removed by the project Proponent on 22.08.2024. No tree felling has been done over the forest as well as non-forest area and no damage has been done to the existing flora and fauna & also the vegetation has not been disturbed.

In this context, the DFO, Puri (Wildlife) Division in his Site Inspection Report dated 10.05.2023 also specifically stated the there is no violation of Forest Conservation Act, 1980, Copy of the Site Inspection Report dated 10.05.2023 and

Debadutta Surasife Jena
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Letter No. 6283 dated 14.10.2024 are attached herewith for kind reference

This is noteworthy to mention that, construction of boundary wall and security sheds are permissible activities prior to sanction of Environment Clearance as per Notification dated 29.03.2022 of MoEF&CC, Govt. of India. The matter of un-

Copy of the Notification dated 29.03.2022 of MoEF&CC, Govt. of India is annexed herewith and marked as

Annexure-H/6.

This is further to mention that the Collector, Puri vide letter No. 640 dated 21.11.2025 intimated that the matter of un-authorized construction on the cited location has been taken into the notice of the concerned Tahasildar and the Tahasildar, Brahmagiri has filed an Encroachment Case bearing No. 76 of 2025 in connection with un-authorized construction on the said location and ensured removal of encroachment from the suit land and as of now the suit land is free from encroachment. Further, he intimated that the boundary wall has already been demolished.

Debadutta Suwasita Jena.
Special Secretary to Govt.
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Copy of the letter No. 640 dated 21.11.2025 issued by the Addl. Dist. Magistrate (Rev.), Puri is annexed herewith and marked as Annexure-I/6.

21. That, in reply to the averments made in Paragraph No. 12 of the Original Application, it is humbly submitted that the Govt. of Odisha had applied for CRZ clearance after deducting No Development Zone (NDZ) area of 0.0204 ha. After thorough deliberation by the OCZMA Committee and the Expert Appraisal Committee, Ministry of Environment, Forest and Climate Change (MoEF&CC), Govt. of India has recommended for grant of combined Environmental Clearance and Coastal Regulation Zone clearance with due agreement of CRZ Division to the Project.

22. That, in reply to the averments made in Paragraph No. 13 of the Original Application, it is humbly submitted that boundary wall has no relation with the airport Project and not part of the airport project.

23. That, in reply to the averments made in Paragraph No. 14 of the Original Application, it is humbly submitted that no tree felling have been taken up in the Project area for

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construction of temporary boundary wall which was duly confirmed by the DFO, Puri.

24. That, in response to Paragraph Nos. 15 & 16 of the Original Application, being the matter of record, the same needs no reply.

25. That, in reply to the averments made in Paragraph Nos. 17 of the Original Application, it is humbly submitted that there will be minimum number of tree felling for the project and sufficient number of trees will be planted in and around the project area to enhance the greenery along with further development Coastal Shelter Belt Plantation. The detail plan was also explained to the local public in the public hearing conducted on dated 04.03.2024 at the proposed site and their suggestions and proposals were included in the plan.

26. That, in response to Paragraph No. 18 of the Original Application, being the matter of record, the same needs no reply.

27. That, all the averments made in Paragraph Nos. 19 & 20 of the Original Application, it is humbly submitted that neither any tree felling has been done nor any road has been

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constructed in the project area disturbing flora and fauna. In this context, the report prepared by the DFO, Puri clearly indicates regarding no cutting of trees. Since there are only 27 trees per ha of area i.e. 10,000square meters (as per tree enumeration) the area is nearly 70 percent vacant land in field. The other nearby site is not within the project area and has no connection with the above mentioned airport project.

28. That, in response to Paragraph No. 21 of the Original Application, being the matter of record, the same needs no reply.

29. That, in reply to the averments made in Paragraph No. 22 of the Original Application, it is humbly submitted that the villagers have full access to the project area as nearly 2 KMs of boundary is open. No complaint in this aspect was raised in the public hearings held for Environmental clearance and land acquisition.

In the meantime, Collector, Puri has already submitted FRA Certificate for this project on 15.03.2024.

Debadutta Surasjit Jere.
Special Secretary to Govt.
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Copy of the letter dated 15.03.2024 issued by the Collector, Puri is annexed herewith and marked as Annexure-J/6.

30. That, in reply to the averments made in Paragraph No. 23 of the Original Application, it is humbly submitted that as per applicability of OCZMA, the 0.02ha of CRZ- III land which was coming within the project area has been removed from project area and fresh map/proposal was submitted which was accepted by OCZMA & MoEF&CC, Govt., of India since the combined EC and CRZ clearance has been recommended for setting up of an International Greenfield Airport at Puri, Odisha.

31. That, in reply to the averments made in Paragraph No. 24 of the Original Application, it is humbly submitted that no tree felling has been done which has been ascertained from the Site Inspection Report of DFO, Puri done in presence of Tahasildar, Brahmagiri, and other Revenue officials.

32. That, in reply to the averments made in Paragraph No. 25 of the Original Application, it is humbly submitted that the Govt. of Odisha has caused no violation under Forest

Debadutta Subasite Jena.
Special Secretary to Govt.
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Clearance, Environment Clearance or Coastal Regulation Zone (CRZ) clearance as no construction activity under the proposed project has been started yet. It is further submitted that the Regional Empowered Committee, MoEF & CC in their 95th meeting held on 16.10.2023 & 14.12.2023 recommended the proposal for setting up the Greenfield International Airport at Puri to Ministry of EF&CC, New Delhi for approval. It is also to mention that vide Minutes of 148th meeting, the Expert Appraisal Committee, Ministry of Environment, Forest and Climate Change (MoEF&CC), Govt. of India granted combined Environmental Clearance (EC) and Coastal Regulation Zone (CRZ) with due agreement of CRZ Division to the project.

Debadutta Surasjate Jena.
Special Secretary to Govt.
Commerce & Transport Deptt.

33. That, all the allegations, averments contentions and / or statement as contained in the Original Application which may not have been specifically denied or traversed here in but are in essence, contrary to the substance of this affidavit should not be deemed to be admitted by reason of mere non-traverse, but should be treated as expressly denied and the petitioner should be put to strict proof in respect thereof.



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34. That, the contents of the above paragraphs are true and correct to the best of my knowledge and based on official records.

Adash
Identified by

Debadatta Suranayata Jena

DEPONENT
Special Secretary to Govt.
Commerce & Transport Deptt.

CERTIFICATE

Certificate that due to non availability of cartridge papers, white papers are used.

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Dt.- 24.11.2025

Adash

ADDL. STANDING COUNSEL



The above named deponent being identified, by Mr./Ms..... *A. Adash* Advocate appears before me at..... AM/PM. on this the..... *24/11/25* day of..... 20..... solemnly affirms that the facts stated are true to his/her knowledge and belief.

NOTARY
CUTTACK TOWN
24/11/25

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ANNEXURE-A/6

SITE INSPECTION REPORT

Sl.No	Name of Items	Compliance												
01	02	03												
1.	Name of the Project	Proposal for diversion of 27.887 ha of DLC forest land for Shree Jagannath International Airport, Puri												
2.	Name of the Division/ District	Puri Wildlife Division/ Puri District												
3.	Date of Inspection	10.05.2023												
4.	Name and Designation of Inspection Officer	Sri Ramasamy P, IFS Divisional Forest Officer, Puri Wildlife Division.												
5.	Name and Designation of Other Officers who attend the inspection including representative of User Agency	<ol style="list-style-type: none"> 1. Sri Uttam Kumar Gadnayak, Assistance Conservator of Forest, Puri Wildlife Division. 2. Sri Chandrasekhar Sahu Dy. Range officer, Brahmagiri Wildlife Range. 3. Prasana Kumar Pati, Forester, Harachandi Section 4. Sri Umakanta Barik, Land Acquisition Officer, Commerce & Transport Department, Govt. of Odisha 5. Sri Soumya Rajan Satapathy, Tahasildar Brahmagiri 6. Sri Dushmanta Dalei, Revenue Inspector, Goruala Circle 												
6.	Legal status of forest land with area proposed for diversion	Revenue DLC Forest land = 27.887ha <table border="1" style="margin-left: 20px;"> <thead> <tr> <th>Sl.No.</th> <th>Village</th> <th>Total Area Required (in Ha.)</th> <th>Tahasil</th> </tr> <tr> <td>1</td> <td>2</td> <td>3</td> <td>5</td> </tr> </thead> <tbody> <tr> <td>1</td> <td>Sipasurubuli</td> <td>27.887</td> <td>Brahmagiri</td> </tr> </tbody> </table>	Sl.No.	Village	Total Area Required (in Ha.)	Tahasil	1	2	3	5	1	Sipasurubuli	27.887	Brahmagiri
Sl.No.	Village	Total Area Required (in Ha.)	Tahasil											
1	2	3	5											
1	Sipasurubuli	27.887	Brahmagiri											
7.	If area required for diversion has been demarcated on the ground.	The area required for diversion has been demarcated on the ground in 4 patches and 50 no's of RCC pillars have been fixed up to 2' height from ground level. Each pillar is colored with green paint and inscribed with DGPS coordinates.												
8.	Item wise break op of the forest land proposed for diversion													
	The item-wise break-up of forest land proposed for diversion is as follows													
	1	Airside 16.003 Ha												
	2	Apron 4.814 Ha												
	3	Passenger Terminal Building 0.037 Ha												
	4	Transport Use 1.956 Ha												
	5	Runway 3.427 Ha												
	6	Utility 1.650 Ha												
	Total	27.887 Ha												
9.	Condition of vegetation and type of forest in applied area.	The forest type of the applied area is Tropical Dry Deciduous Moderate Forest covered with mostly Casuarina, Cashew, Acacia species & <i>Mangifera indica</i> which were initially planted during 1970-80. Based on the canopy & crown density of the applied area, the vegetation is considered as dense Forest having density 0.4 to 0.5 and the area comes under Eco Value Class-III .												
10.	Position of wild life in General	The area proposed for diversion is not coming under any National Park/ Sanctuary/Biosphere Reserve/any notified wildlife corridor.												

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		However, the sporadic movements of Wild animals like Hyaena, Porcupine, Spotted Deer, Jackals are often noticed inside the applied area. Besides this, the reptiles like Snakes, Common Chameleon and birds like flycatcher, Brahminy kite etc are found moving in the applied area.
11	Whether the applied area is involved with any Eco-Sensitive Zone/ National Park/ Sanctuary	No. But, the area is coming under the Costal Regulation Zone.
12	No. of trees to be felled and its impact on the Ecosystem	A total 13,504 no's of trees (Forest- 1291 (+) non-Forest- 12213) have been enumerated to be felled in the entire area and there will have some impact on the ecosystem. The Class and Species wise abstract of the tree enumeration both forest & non-forest area have been enclosed at Checklist-9 of the Diversion Proposal.
13	Details of broken up area and reclamation done if any (Mining Cases)	Not applicable
14	Position of displacement of people and adequacy of rehabilitation if any.	No
15	Position of rare and endangered species available or importance of area from Eco-Social point of view	There is no movement of rare/endangered wildlife species noticed significantly in the applied area.
16	Area selected for diversion if including in DLC report or not.	Yes, the applied area selected for diversion is included in the DLC report.
17	Suitability of the identified non-forest area for compensatory afforestation.	An area of 29.939 ha of non-forest govt. land have been identified in Anipatia and Banabarada Village of Kakatapur Tahasil for Compensatory Afforestation. The land Suitability Certificate of the Compensatory Afforestation is enclosed at Checklist-17 of the Diversion Proposal.
18	Violation of Forest (Conservation) Act, 1980 if any and action taken thereof.	No violation of Forest (Conservation) Act, 1980 has been noticed till date.



Divisional Forest Officer,
Puri Wildlife Division, Puri
Divisional Forest Officer
Puri Wildlife Division, Puri

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OFFICE OF THE DIVISIONAL FOREST OFFICER: PURI WILDLIF DIVISION:

CHAKRATIRTHA ROAD: PURI - 752002

E-Mail:- dfo.puriwl@odisha.gov.in, Tel-06752-228281Letter No. 6283/3F-05/2024.Dated, Puri, the 14th October' 2024.

To

The Principal Chief Conservator of Forests (Forest Diversion & Nodal Officer),
O/o the Principal Chief Conservator of Forests Odisha,
Bhubaneswar.

Sub:-

Compliance to the EDS raised by the Nodal Officer at Parivesh Portal related to
application for Forest Land diversion for Shree Jagannath International Airport
at Mouza Sipasarubali in Brahmagiri Tahasil of Puri District - reg.

Ref:-

1. Proposal Number: FP/OR/Airport/426096/2023.
2. Reply to EDS raised by DFO Puri WL by your office vide Letter No. 10688 dated 07.10.2024 of Additional Secretary to Government of Odisha Commerce & Transport Department.

Sir,

I am to inform you that one of the two EDS raised by the Nodal Officer to DFO, Puri pertains to Violation of Van (Sanrakshan Evam Samvardhan) Adhinyam, 1980. DFO Puri has been directed to submit necessary compliance to the EDS raised by the IRO Head.

EDS Raised by the Nodal Officer and its compliances:-

EDS No. 2:

Query Title:- Violation of Van (Sanrakshan Evam Samvardhan) Adhinyam, 1980
Query Description-Examination of the area proposed for diversion using DSS tools and Google Satellite Imagery revealed that the user agency seems to have already started the construction of boundary wall in the forest as well as in the non-forest land which is a violation of the provisions of the Van (Sanrakshan Evam Samvardhan) Adhinyam, 1980.

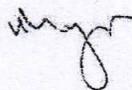
The State Government may therefore submit the following:-

(a) Name of the erring officers responsible for allowing or not stopping the unauthorized construction in the forest land and status of action taken against the erring officials.

Compliance to Query 2(a):-

In compliance to the above, it is to intimate that Project proponent vide their letter under reference 2 has submitted that no construction work/project activities had been carried out over the DLC forest land except boundary wall. A temporary fence was constructed over the non-forest area to demarcate the land for identification and inspection purpose only. As the area was encroached by the local peoples, in order to protect the project area from encroachment the temporary fence has been constructed. The contractor without knowing the status of the land has constructed temporary fence over the DLC forest land.

A FIR had also been lodged against the local villagers vide IDCO letter No. 602 dtd. 22.03.2024 to the IIC Sadar Police Station. Out of the total 13.3 KM length of the project boundary, a length of 1370 Meters of temporary fence has been constructed over the DLC forest land and about 9950 Meters over the non-forest land through removable materials and the work was left incomplete over 2001 meter.



True copy



Special Secretary to Government
Commerce & Transport

The DFO Puri (WL) Division has made the site visit along with revenue authority and project proponent on 13 August, 2024. Boundary wall which was created using the removable pillars and slabs have been dismantled by the project proponent. Being a DLC forest land under the administrative and management control of the revenue department, necessary action will be taken to ensure the removal of encroachment by the concerned revenue authority after inquiry. No action has been taken over the person and inquiry is under process.

- (b) A detail violation report indicating the date and time of the commencement of construction of boundary wall along with present status of work of the construction of boundary wall along with efforts by the officers concerned in the State Government to stop the work relating to construction of boundary wall.

Compliance to Query 2(b):-
Details of violation:-

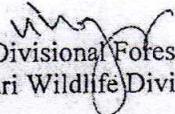
- (i) Out of the total 13.3 KM length of the project boundary, a length of 1370 Meters of temporary fence has been constructed over the DLC forest land and about 9950 Meters over the non-forest land through removable materials and the work was left incomplete over 2001 meter.
- (ii) No tree felling has been done over the forest as well as non-forest area. No damage has been done to the existing flora and fauna and also the vegetation has not been disturbed.
- (iii) The work had started since June 2023 and stopped since Sept 2023. After getting the information regarding the violation over the forest land, the temporary fence has been removed. Photographs of dismantled compound wall are enclosed herewith for your kind reference.
- (iv) There is no obstruction to access the forest area.

Present Status of the Work:- As per the site inspection on 13.08.2024, boundary wall has been removed by the Project Proponent from the boundary of DLC Forest land.

Action taken to stop the work:- It has been informed by the project proponent that PP has instructed the contractor not to do any further boundary construction work on the site. No ongoing construction was found during the site inspection.

- (c) **Details of the authority/agency issuing work order for construction of boundary wall and the entity bearing the expenditure incurred on the said alleged construction**
Compliance to Query 2(c):-

The letter of acceptance was issued by Chief General Manager (P&C), IDCO and the Divisional Head BCD-II, IDCO had issued the work order for the temporary fence construction over the non-forest land in year 2023.


Divisional Forest Officer,
Puri Wildlife Division, Puri


Special Secretary to Govt.
Commerce & Transport Deptt.



Latitude: 19.770187
 Longitude: 85.727262
 Elevation: 14.58±4 m
 Accuracy: 3.0 m
 Time: 13-08-2024 11:56
 Note: Airport



Latitude: 19.770897
 Longitude: 85.726639
 Elevation: 14.14±4 m
 Accuracy: 7.2 m
 Time: 13-08-2024 11:58
 Note: Airport



Latitude: 19.770327
 Longitude: 85.727146
 Elevation: 14.59±3 m
 Accuracy: 3.3 m
 Time: 13-08-2024 11:57
 Note: Airport

A
 Special Secretary to Govt.
 Commerce & Transport Deptt.

stg

~~112-25~~



Wm
**Divisional Forest Officer
Puri Wildlife Division, Puri**

A
**Special Secretary to Govt.
Commerce & Transport Deptt.**

~~26~~

(143)

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14/10/24
150

4393
10.10.24
To

OFFICE OF THE RANGE OFFICER, BRAHMAGIRI WILDLIFE RANGE,
Email-robrahmagiri@gmail.com

Memo No-750 // Dated- 09 .10.2024

To: The Divisional Forest Officer,
Puri Wildlife Division Puri

Sub: Inspection of the proposed site for construction of Shree Jagannath International Airport (SJIA) at Sipasarubali Mouza of Brahmagiri Tahsil under Puri District.

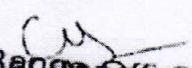
Ref: Your Office Memo No. 4587 dated 09.08.2024.

Sir,

With reference to above cited memo, a joint verification has been carried out on dt. 13.08.2024 on the site proposed for International airport of Puri. The following officials DFO Puri, Dy.Manager IDCO, RO(IDCO), Site Engineer IDCO, Env. Engineer IDCO, ACF Puri, LAO, SPARC member and Dy.RO Brahmagiri Range present during the inspection and submitting herewith attendance sheet for favour of your kind information and reference.

Encl:- Attendance sheet.

Yours Faithfully


For Range Officer
Brahmagiri Wildlife Range


Special Secretary to Govt.
Commerce & Transport Deptt.

13.08.2024

Nirek Kumar - DFO Puri - Mr J

Navidulla Khondal - Dy. Manager - Dte

Biswal Behari Swain - Re, IDIO - 13/8/24

Gogoi Jai - Site Engineer, IDIO - 13/8/24

Sukulamban Patra - Env Engineer, IDIO - 13/8/24

Human Resource Department Ass. Secy - 13/8/24

Manuanta Barua - LdO Civil Dept. - 13/8/24

SPOs Prasad Nayan - SPPE - 13/8/24

Charitra Sekhar Sahu - DDO, Panchayati - 13/8/24
Santosh Kumar Panda - 13/8/24

13/8/24

ANNEXURE-C/6



OFFICE OF THE PRINCIPAL CHIEF CONSERVATOR OF FORESTS (WILDLIFE)
& CHIEF WILDLIFE WARDEN, ODISHA

Government of Odisha, Forest, Environment & Climate Change Department
PRAKRUTI BHAWAN, PLOT NO.1459, SAHEED NAGAR, BHUBANESWAR- 751007
Phone: 0674-2602250, Website: www.wildlife.odisha.gov.in, Email: odishawildlife@gmail.com

No. 2456 / CWLW-FDWC-FD-0059-2023
Dated, Bhubaneswar the 22 February, 2024

To

The Chief General Manager (Env.)
Odisha Industrial Infrastructure Development Corporation
(A Government of Odisha Undertaking)
IDCO, IDCO Towers, Janpath, Bhubaneswar – 751022

Sub: EC & CRZ Clearance in respect of Shree Jagannath International
Airport at Puri

Ref: Your Letter No.HO-CGM(Env.)/321/2023/38435,dated 02.12.2023

Sir,

I am directed to furnish below the information requested vide your letter
under reference.

1. The proposed project does not include any National Park or Wildlife Sanctuary and also does not interfere with any important wildlife corridor, whether officially notified or not.
2. Impact of proposed project on bird movement in particular and wildlife in general is minimal.

A copy of Memo No.7366 dt 05.12.2023 of DFO Puri WL Division in this regard is enclosed herewith for your reference.

Encl: As above

Yours faithfully

Chief Conservator of Forests (WL-III)

True copy

Special Secretary to Govt.
Commerce & Transport Deptt.



~~-22-~~
Government of Odisha
Commerce & Transport (Transport) Department

ANNEXURE-D/6

No. TRN-AV-GEN-0001-2021 3787 / T, Bhubaneswar Dated 18.03.2025

From

Debadutta Suranjita Jena, OAS (SAG)
Additional Secretary to Government

To

The Officer-in-Charge
Estuarine Biology Regional Centre
Zoological Survey of India
MoEFCC, Government of India,
Hilltop, Gopalpur-on-Sea, Ganjam, Odisha, 761002

Sub: Request for conducting studies on effect of the proposed Shree Jagannath International Airport (SJIA) at Puri

Sir,

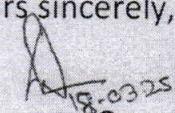
In inviting a reference to the subject cited above, I am directed to say that Commerce & Transport (Transport) Department desires to hire you as Consultant on the following works.

- (1) *To conduct study on effect of the above Project on migratory birds of the Central Asian Fly way in Chilika Lake, Odisha to scientifically assess the potential adverse effects of the airport development on bird populations, their migration patterns, and associated habitats.*
- (2) *To conduct study on Dolphins habitats, Irrawaddy Dolphins and Olive Ridley Turtles in the coast of Puri, Odisha which aims to assess the population, habitat, threats, and conservation needs of these dolphins to support sustainable management and protection efforts.*

'Site Clearance Certificate' has been issued by Government of India to the State Government for the Project and NOC has been obtained from Ministry of Defence for setting up of International Greenfield Airport at Puri. Commerce & Transport Department as Project Proponent has filed Environment Clearance and Forest Clearance respectively for Shree Jagannath International Airport (SJIA) at Puri through Consultants engaged i.e. Forest Clearance by SPARC and Environment Clearance by EIL.

A line of confirmation may be submitted with detailed scope of work and estimates for payment by the Department for conducting the above studies. Details may be chalked out in consultation with IDCO/SPARC.

Yours sincerely,


Additional Secretary to Government

(P.T.O)

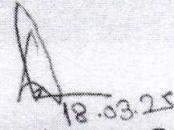
True Copy

Special Secretary to Govt.
Commerce & Transport Deptt.

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Memo No. 3788 /T dated 18.03.2025

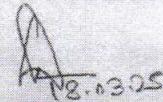
Copy forwarded to CGM (P&C), IDCO/Forest Consultant, SPARC for information and necessary follow up action.


18.03.25

Additional Secretary to Government

Memo No. 3788(1) /T dated 18.03.2025

Copy forwarded to CGM (Env.), IDCO for information and necessary follow up action.


18.03.25

Additional Secretary to Government


Special Secretary to Govt.
Commerce & Transport Dept.

-3X-

ANNEXURE-E/6

OFFICE OF THE DIVISIONAL FOREST OFFICER: PURI WILDLIFE DIVISION
 CHAKRATIRTHA ROAD, PURI- 752002
 E-Mail: dfo.puriwl@odisha.gov.in Tel-06752-228281

Memo No. 5797 /3F-70-2012 Dated, Puri the, 21st Sept 2023

To

The Principal Chief Conservator of Forest,
 Forest Diversion and Nodal Officer, FC Act,
 O/o the Principal Chief Conservator of Forests, Odisha, Bhubaneswar

Sub: Proposal for diversion of 27.887 ha. of DLC Forest land for Construction of the project "Shree Jagannath International Airport at Puri" (SJIA) under Puri Wildlife Division.

Ref: Your office Memo No. 18744, dated 15.09.2023

Sir,

In inviting a kind reference to the above cited memo on the captioned Subject, the point wise compliance to the observations raised by the Regional Empowered Committee (REC) meeting held on 07.09.2023 is furnished below along with all the enclosers for further necessary action at your end.

1. Whether the proposal has been approved under CRZ.

Compliance: - In compliance to the above the user agency has submitted that, most of project area is outside the CRZ. However, part of the project area that is 14.75 ha is coming with the CRZ-IIIB out of which 0.02 ha of area is coming within the No Development Zone (CRZ-IA). The area which coming within the NDZ shall be removed from the project proposal and for the rest 14.73 Ha, the CRZ application shall be submitted to Odisha Coastal Zone Management Authority (OCZMA) for approval, as airport is a permissible activity under CRZ-IIIB, as per Ministry Gazette notification published on 8th March 2019.

2. Justification for locating a separate International Airport within 50 Km aerial distance, when already International Airport exist at Bhubaneswar.

Compliance: - In compliance to the above, the user agency has submitted the Justification for locating a separate International Airport within 50 Km aerial distance, when already International Airport exist at Bhubaneswar which is enclosed at Annexure-I.

3. Whether the project coming under the ESZ of any Protected Area?

Compliance: - In compliance to the above, it is intimate that, the entire proposed project is outside the Protected area of Balukhanda Wildlife Sanctuary and its Eco Sensitive Zone. The area is 9.95 Km away from the Eco Sensitive Zone of Balukhanda Wildlife Sanctuary. The aerial distance map on Sol Toposheet is enclosed as Annexure-2.

True Copy

A

Special Secretary to Govt.
 Commerce & Transport Deptt.

4. What is the impact of cyclone on the area as large number of trees will be felled during construction?

Compliance: Out of 13504 number of trees marked for felling (DLC Forest - 1291 Trees, Non-Forest Land - 12213 Trees), 10374 trees are coming under the girth class ranging from 30 cm to 60 CM. In which *Anacardium occidentale*, *Casuarina equisetifolia*, *Mangifera indica* & *Acacia auriculiformis* are comprised more and those trees growth are stunted due to the Impact of FANI Cyclone 2019 & it has been marked for felling (Almost top broken /canopy & branches damaged). The remaining 3130 number of trees are also marked considering the nature of the infrastructure (Admin Office, Airside, Cargo Terminal, Mix use Commercial, Open space, Passenger Terminal Building, Transport Use, Runway, Utility) to be carried out for smooth functioning of Airport. Hence, the Impact of cyclone will be considerably minimum in nature because of the meagre number of bigger size trees marked for felling.

Apart from taking up 29.939 Ha of Compensatory afforestation Plantation against the Project, Puri WL division has already taken up Casuarina Shelterbelt Plantation (45 Ha - 1.78 lakhs) and KIA fencing (3.6 KM) nearby area of airport project after the FANI Cyclone -2019 to protect the coast from natural disaster. In the remaining stretches of coastal area also, coastal afforestation works are underway by Puri WL division.

5. State Govt. to explore possibility to avoid the forest land as the forest land is seen to be on the edges of the proposed project site.

Compliance: - In compliance to the above, the user agency has submitted that, the proposed project site was selected over entire non-forest area of 471.401 Ha. However, later checking with the DLC record some non-forest area is coming within the DLC Forest category and the extend of the DLC Forest is 27.887 Ha which is 5.91% of the total area. The DLC forest land required for diversion is unavoidable and the barest minimum for the project. However, the forest land involved in plot No. 109 of Khata No. 520, on the edge of the proposed site having an area of 0.033 Ha, of which 0.02 Ha is coming under No Development Zone of CRZ, shall be removed from the proposal and the forest area required for diversion shall be revised from 27.887 Ha to 27.854 Ha, which cannot be avoided. The revised Map is enclosed as Annexure-3.

Encl: As above

Divisional Forest Officer
Puri Wildlife Division, Puri

Memo No. 5798/Dt. 21.09.2023

Copy forwarded to the Regional Chief Conservator of Forests, Bhubaneswar Circle, Bhubaneswar for information and necessary action.

Divisional Forest Officer
Puri Wildlife Division, Puri

Memo No. 5799/Dt. 21.09.2023

Copy forwarded to the Additional Secretary to Govt. C&T (Transport) Dept. Govt. of Odisha, Kharavela Bhawan, Bhubaneswar for information and necessary action.

Divisional Forest Officer
Puri Wildlife Division, Puri

Special Secretary to Govt.
Commerce & Transport Deptt.

ANNEXURE-F/6

- 38 -

No. AV-20015/1/2021-AD
Government of India
Ministry of Civil Aviation
AD Section

'B' Block, R.G. Bhawan,
New Delhi, Dated: 22.09.2023

To,

The Principal Secretary,
Commerce and Transport Department,
Government of Odisha.
5th Floor, Kharavel Bhawan, Bhubaneswar - 751001

Subject: - Development of International Greenfield airport at Puri, Odisha - reg.

Madam,

I am directed to refer to State Government of Odisha's letter No. PT2-TRN-AV-GEN-0001-2021/7891/T, Bhubaneswar dated 16.09.2022 enclosing therewith Site Clearance application for setting up of an International Greenfield airport at Puri in Odisha and to enclose herewith the '**Site Clearance**' certificate for information and necessary action.

2. You are requested to proceed with preparation of Detailed Project Report (DPR) and 12 copies of the same along with application for seeking grant of 'In-Principle' approval as per Greenfield Airports Policy may please be provided to this Ministry for further necessary action.

Yours faithfully,



(Amit Kumar Jha)

Under Secretary to the Govt. of India

Encl. as above.

Copy to:

1. The Chief Secretary, Government of Odisha, Odisha Secretariat, Bhubaneswar-751001.

Copy for information to:-

1. Secretary, Ministry of Home Affairs, North Block, New Delhi.
2. Secretary, Ministry of Defence, South Block, New Delhi.
3. Secretary, Department of Economic Affairs, North Block, New Delhi.
4. Secretary, Department of Revenue, North Block, New Delhi.
5. Secretary, Ministry of Environment, Forest and Climate Change, New Delhi.
6. CEO, NITI Aayog, Yojana Bhavan, New Delhi.
7. Director General, India Meteorological Department, Lodhi Road, New Delhi.
8. Director General, DGCA, Opposite Safdarjung Airport, New Delhi.
9. Director General, Bureau of Civil Aviation Security, New Delhi
10. Chairman, Airports Authority of India, New Delhi.

True copy

Special Secretary to Govt.
Commerce & Transport Dept.

Government of India
Ministry of Civil Aviation



GRANT OF SITE CLEARANCE APPROVAL

Application Number: AV-20015/1/2021-AD

Name of Applicant: Principal Secretary,
Commerce and Transport Department,
Government of Odisha.

Address: 5th Floor, Kharavel Bhawan,
Bhubaneswar - 751001

Decision: The Competent Authority has granted the 'Site Clearance' approval for setting up of an International Greenfield Airport at Puri in Odisha for public use subject to the conditions as set forth in Ministry of Defence's Office Memorandum No. 2(11)/2022/D(IAF) dated 17.05.2023, conditions imposed by Directorate General of Civil Aviation (DGCA) vide UO note No. AV.20024/13/2003-AL dated 15.06.2023 & subsequent observations/conditions made by DGCA, compliance of observations made by Airports Authority of India (AAI) vide UO note No. AAI/CHQ/PLG/ODISHA/PLG-I/TEFS/2022-23/235 dated 29.12.2022 & subsequent observations made by AAI, compliance to the observations/conditions made by other Central Government Agencies, if any and compliance of the provision of the Airports Infrastructure Policy 1997/Greenfield Airports Policy, 2008 and Guidelines for setting up of Greenfield airports in the country issued by Ministry of Civil Aviation from time to time.

Conditions for grant of 'Site-Clearance' approval

A General Conditions:

- i. The development of the project should be in accordance with National Civil Aviation Policy (NCAP), 2016 and any other policy issued by Ministry of Civil Aviation (MoCA) from time to time.
- ii. The Applicant shall be required to complete the necessary formalities with all the Regulatory/Government agencies.
- iii. Necessary approvals/clearances/No objection from Ministry of Environment, Forest and Climate Change and any other concerned Ministries/Statutory Bodies shall also be obtained by the Applicant as per requirement.
- iv. The Applicant shall obtain Security Clearance of the airport from Ministry of Home Affairs (MHA) prior to the 'In-Principle' approval stage.
- v. Required security clearance should be obtained through MHA/IB and the other agencies for the foreign Nationals/Indian representatives to be employed for senior decision making positions in the management of the company in India.

Special Secretary to Govt.
Commerce & Transport Deptt.

22/09/2023

-25-

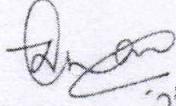
- vi. Carbon emission reduction measures to achieve carbon Neutrality & Net zero may be ab initio incorporated in the Detailed Project Report, Airport Master plan etc., while sending proposal for 'In-Principle' approval.
- vii. Project Proponent / Airport Developer shall comply with the relevant DGCA Civil Aviation Requirements Section 4 Series 'F' PART I dated 16.10.2006, as amended from time to time.
- viii. The Applicant will be required to submit the duly filled-in application for 2nd stage approval i.e. 'In-Principle' approval for consideration of the Steering Committee on Greenfield Airports within Two (2) years of the issuance of this Certificate.
- ix. If the 'In-Principle' approval is not granted to the project within Two (2) years or the project found to be in deviation from original proposal, this Certificate shall be deemed null and void. It will be the responsibility of the Applicant to obtain fresh 'Site Clearance' for the proposal.

B. Conditions to be complied prior to the submission of application for 'In Principle' Approval

- i. State Government will carry out Impact Assessment for developing the airport project near the sea. Further, the State Government shall also consult Archaeological Department to ensure that tremors at the proposed Airport site does not have any adverse impact on Shri Jagannath Temple. State Government shall share Detailed information/Reports in these regards with MoCA.
- ii. State Government to furnish comparative traffic growth data in respect of Bhubaneswar airport and the proposed Puri Greenfield airport to MoCA.

C. Conditions relating to the issue of compensation to AAI on account of diversion of traffic from existing Bhubaneswar airport to proposed Greenfield Airport at Puri

- i. A Committee shall be formed with representation from MoCA (Joint Secretary), State Government of Odisha (Principal Secretary) and AAI (Member Planning & ED both), which shall deliberate on the issue and the State Government shall submit a report of the Committee to MoCA after amicable discussion under the extant provisions of NCAP, 2016 and GFA, 2008, for approval.
- ii. In case, the issue is not resolved by the above-mentioned Committee, the matter shall be escalated to a higher Committee comprising Secretary, MoCA, Chief Secretary, Government of Odisha and Chairman, AAI.
- iii. State Government shall start the tendering process only after the decision on the compensation issue is finalized by the Competent Authority in MoCA.
- iv. In the Global Tendering of the project, State Government may also allow AAI to participate.


 (Joyanta Chakraborty) 22/09/2022
 Director


 Special Secretary to Govt.
 Commerce & Transport Deptt.
 Dated: 22.09.2023

~~26-~~ANNEXURE-G/6

No. AV-24018/14/2015-AD
 Government of India
 Ministry of Civil Aviation
 'AD' Section

'B' Block, Rajiv Gandhi Bhawan,
 New Delhi, Dated: 06.05.2025

To,

Principal Secretary,
 Commerce and Transport Department, Government of Odisha,
 5th Floor, Kharavel Bhawan, Bhubaneswar - 751001

Subject: - Grant of 'In-Principle' approval to State Government of Odisha (GoO) for development of an International Greenfield Airport at Puri in Odisha – reg.

I am directed to refer to IDCO's Letter No. HO/P&C/EST/E-1924/01/2022/30416 dated 25.10.2024 seeking 'In-Principle' approval for setting up of an International Greenfield airport at Puri, Odisha and to enclose herewith the '**In-Principle**' certificate, for information and necessary action.

Encl. as above

Yours faithfully,

(Joyanta Chakraborty) 6/5/2025

Director

Tele: 011-24610366

Copy to:-

1. Chief Secretary, Government of Odisha, General Administration Department, Odisha Secretariat, Bhubaneswar -751 001
2. Managing Director, IDCO, IDCO Towers, Janpath, Bhubaneswar -751022, Odisha

Copy for information to:-

1. CEO, NITI Aayog, Yojana Bhawan, New Delhi.
2. Secretary, Ministry of Home Affairs, North Block, New Delhi.
3. Secretary, Ministry of Defence, South Block, New Delhi.
4. Secretary, Department of Economic Affairs, North Block, New Delhi.
5. Secretary, Department of Revenue, North Block, New Delhi.
6. Secretary, Ministry of Environment, Forest and Climate Change, New Delhi.
7. Chairperson, AERA, Safdarjung Airport, New Delhi
8. Chairman, AAI, R.G. Bhawan, New Delhi.
9. DG, Directorate General of Civil Aviation, New Delhi.
10. DG, Bureau of Civil Aviation Security, New Delhi.
11. DG, India Meteorological Department, Lodhi Road, New Delhi.

True Copy

Special Secretary to Govt.
 Commerce & Transport Dept.

~~XXXX~~

**Government of India
Ministry of Civil Aviation**



GRANT OF IN-PRINCIPLE APPROVAL

Application Number:

No. AV-20015/1/2021-AD

Name of Applicant: Principal Secretary,
Government of Odisha

Address: Commerce & Transport Department,
Kharavela Bhawan, Bhubaneswar - 751001

Decision: The Competent Authority has granted the 'In-Principle' approval for setting up of an International Greenfield Airport at Puri, Odisha for public use subject to the conditions/observations as set forth by Ministry of Defence, Ministry of Home Affairs, Department of Economic Affairs, Department of Revenue, Ministry of Environment, Forest and Climate Change, NITI Aayog, India Meteorological Department, Directorate General of Civil Aviation, Airports Authority of India, Bureau of Civil Aviation Security, and Airports Economic Regulatory Authority of India during Site Clearance/In-Principle stage, compliance to the observations/conditions made by other Central Government agencies, if any, compliance of the provision of the Airports Infrastructure Policy 1997/Greenfield Airports Policy, 2008 and Guidelines for setting up of Greenfield airports in the country issued by Ministry of Civil Aviation from time to time.

Conditions for grant of 'In-Principle' approval

- i. The development of the project should be in accordance with National Civil Aviation Policy (NCAP), 2016 and any other policy issued by Ministry of Civil Aviation (MoCA) from time to time.
- ii. The Applicant shall be required to complete the necessary formalities with all the Regulatory/Government agencies and also comply with the conditions, if any stipulated by them.
- iii. Necessary approvals/clearances/No objection from Ministry of Environment, Forest and Climate Change and any other Ministries/Statutory Bodies concerned shall be

obtained by the Applicant, as required. This needs to be scrupulously adhered to before start of any kind of pre-development activities at the site.

- iv. Required security clearance should be obtained through MHA/IB and the other agencies for the foreign Nationals/Indian representatives to be employed for senior decision making positions in the management of the company in India.
- v. Concession Agreement, RFP & other documents related to project implementation through Public Private Partnership (PPP), if applicable, to be shared with MoCA for examination before issuing Notice inviting Tender. While doing so, Concessions or Clauses etc. pertaining/attribution to Government of India (GoI) or its organizations/agencies be specifically highlighted.
- vi. GoO/IDCO may assess the possibility of runways in Perpendicular alignment to the coast so that OLS, runway funnel impact, etc. of airport is minimised.
- vii. The identified obstacles should be removed by the Project Proponent.
- viii. For Phase I of the Project, GoO/IDCO should aspire for 100% land acquisition and shall ensure at least 90% of land gets acquired on or before the date of award of Concession.
- ix. MoU will be signed by GoI with the selected Concessionaire for rendering of Reserved Services at the airport, in case of project implementation under PPP.
- x. Colour Coded Zoning Maps (CCZM) application to be sent to AAI with the grant of this In-Principle approval by MoCA.
- xi. Carbon Emission reduction measures be taken for achieving Net Zero target ab-initio by incorporating design/standards in the Airport Master plan which inter-alia includes use of 100% Green Energy.
- xii. Project Proponent / Airport Developer shall comply with the relevant DGCA Civil Aviation Requirements Section 4 Series 'F' PART I dated 16.10.2006, as amended from time to time.
- xiii. The Applicant is required to initiate the development works within five (5) years of the issuance of this Certificate. If the development works are not initiated within five (5) years or the project found to be in deviation from original proposal, this Certificate shall be deemed null and void, without any further notice. It will be the responsibility of the Applicant to apply and obtain fresh 'In-Principle' approval, if required.


 (Joyanta Chakraborty) 6/5/2025
 Director
 Tele: 011-24610366

Dated: 06.05.2025


 Special Secretary to Govt.
 Commerce & Transport Deptt.

ANNEXURE - H/6

F. No. IA3-22/10/2022-IA.III [E 177258]

Government of India
Ministry of Environment, Forest and Climate Change
(Impact Assessment Division)

Indira Paryavaran Bhawan
Aliganj, Jorbagh Road
New Delhi-110 003

Dated: 29th March, 2022**OFFICE MEMORANDUM**

Subject: Clarification regarding activities which can be undertaken for securing the land prior to grant of Environmental Clearance-regarding.

As per the provisions of Environment Impact Assessment (EIA) Notification 2006, the project or activities [New/Expansion/ Modernization/ change of product-mix or raw material mix] listed in the Schedule to the said Notification would require prior Environment Clearance (EC) from the concerned Competent Authority before undertaking any construction work or preparation of land by the project proponent, except for securing the land.

2. In this regard, Office Memorandum No. J-11011/41/2006-IA.II(I) dated 19/08/2010 clarified that while securing the land, no activity relating to any project covered under EIA Notification, 2006 including civil construction can be undertaken at the site without prior EC except fencing of the site to protect it from getting encroached and construction of temporary shed(s) for the guard(s).

3. Over a period of time, various options other than conventional barbed wire and wall fencing, have come into existence, viz., use of pre-fabricated structures, pre-cast compound wall etc. Further, in order to secure the land, the project proponent may need to have water and electricity connection. In view of the same, it has been decided by the Competent Authority in the Ministry to explicitly clarify that following activities can be undertaken by the project proponent for securing the land.

- i. Fencing of the project site by boundary wall using civil construction, barbed wire or precast/ prefabricated components.
- ii. Construction of temporary sheds using pre-fabricated / modular structure, for site office/guards and storing material and machinery.
- iii. Provision of temporary electricity and water supply for site office/guards only.

4. The above activities shall be undertaken subject to the following:

True copy
A
Special Secretary to Govt.
Commerce & Transport Deptt.

- XO-
- i. The land should be in the legal possession of the project proponent and all statutory approvals in respect of the project site should have been obtained.
 - ii. In case of involvement of any forest land, no activity shall be initiated at the site till the Stage II Forest Clearance is obtained under the relevant provisions of Forest (Conservation) Act, 1980. In case of applicability of Wildlife Clearance, necessary permission from Standing Committee for National Board for Wildlife (SCNBWL) shall be obtained under the provisions of Wildlife Protection Act, 1972.
 - iii. In case of felling of trees if any, requisite permission from the Forest Department/Statutory Authorities of the concerned State Government shall be obtained.
 - iv. The investment made by the Project Proponent on the above, in anticipation of the applicable clearances under the relevant provisions of the Acts/Rules, shall be entirely at the cost and risk of the proponent.
5. However, the above dispensation would not entitle the project proponent to claim ***fait accompli*** with regard to grant of EC or any other applicable permission from any concerned statutory authority and further, the works of the aforesaid nature shall have no bearing on appraisal of the project for grant of EC which shall follow the due process and procedure as laid down in EIA Notification 2006, as amended.
6. This O.M. is being issued in supersession of the earlier O.M. dated 19/08/2010 and with the approval of the Competent Authority.


(A.K. Agrawal)
Director

To

1. Chairman, Central Pollution Control Board (CPCB)
2. Chairman of all the Expert Appraisal Committees
3. Chairperson/Member Secretaries of all the SEIAAs/SEACs
4. Chairpersons/Member Secretaries of all SPCBs/UTPCCs
5. All the Officers of I.A. Division

Copy for information to:

1. PS to Hon'ble Minister for Environment, Forest and Climate Change
 2. PS to Hon'ble MoS (EF&CC)
 3. PPS to Secretary (EF&CC)
 4. PPS to DG (FC) & SS
 5. PPS to AS(TK) / AS (NPG)/ AS(RS)
 6. PPS to JS (SKB)
- Website, MoEF&CC/Guard file.


Special Secretary to Govt.
Commerce & Transport Deptt.



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ANNEXURE-I/6 244.

ଜିଲ୍ଲାପାଳ ଏବଂ ଜିଲ୍ଲା ମାଜିଷ୍ଟ୍ରେଟଙ୍କ କାର୍ଯ୍ୟାଳୟ, ପୁରୀ
OFFICE OF THE COLLECTOR & DISTRICT MAGISTRATE, PURI

Land Acquisition Cell, Shree Jagannath International Airport, Puri
Tel: 06752- 222033 (R) 222034 (O) Fax No. : 223939
Website: www.puri.nic.in, E-Mail: dm-puri@nic.in



Letter No. 640 /SJIA, Date- 21/11/2025

To

The Special Secretary to Government,
Commerce & Transport (Transport) Department,
Bhubaneswar, Odisha.

Sub: O.A No. 158 of 2025/EZ filed by Sri Surendra Tapasu & others-Vrs-
Union of India & Others before the learned National Green Tribunal,
Eastern Zone Bench, Kolkata.

Ref: Letter No. 48692/ dtd.14.10.2025 of Ms. Aishwarya Dash, Addl.
Standing Council, O/o the Advocate General, Cuttack, Odisha.

Sir,

In inviting a reference to the subject cited above, I am directed to furnish herewith the required compliance on the Grounds No. III & IV in connection with O.A. No.158/2025 filed by Surendra Tapasu & Others -Vrs.- Union of India & Others on behalf of Opp. Party No. 3 i.e. District Collector, Puri.

Grounds No. III & IV- The matter of un-authorized construction on the sited location has been taken into the notice of the concerned Tahasildar. The Tahasildar, Brahmagiri has filed an encroachment case bearing No.76/2025 in connection with un-authorized construction on the said location and ensured removal of encroachment from the suit land and as of now the suit land is free from encroachment. The boundary wall has already been demolished. The report of the Thasildar, Brahmagiri is attached in Annexure-1 for your kind perusal.

This is for your information and necessary action.

Encl: As above.

Yours faithfully,

True copy
A
Special Secretary to Govt.
Commerce & Transport Deptt.

21.11.25
Addl. District Magistrate (Rev.) Puri





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ଜିଲ୍ଲାପାଳ ଏବଂ ଜିଲ୍ଲା ମାଜିଷ୍ଟ୍ରେଟଙ୍କ କାର୍ଯ୍ୟାଳୟ, ପୁରୀ
OFFICE OF THE COLLECTOR & DISTRICT MAGISTRATE, PURI

Land Acquisition Cell, Shree Jagannath International Airport, Puri

Tel: 06752- 222033 (R) 222034 (O) Fax No. : 223939

Website: www.puri.nic.in, E-Mail: dm-puri@nic.in



Memo No. 641 /SJIA, Dated- 21/11/2025

Copy submitted to the OSD-cum-Special Secretary to Govt. in Forest, Environment & Climate Change Department, Odisha for information and necessary action with reference to letter No. 32406/FE&CC, dated.01.11.2025.

[Signature]
21-11-25

Addl. District Magistrate (Rev.) Puri

Memo No. 642 /SJIA, Dated- 21/11/2025

Copy forwarded to Ms. Aishwarya Dash, Addl. Standing Council, O/o the Advocate General, Cuttack, Odisha for information and necessary action with reference to memo No. 32411/FE&CC, dated.01.11.2025.

[Signature]
21-11-25

Addl. District Magistrate (Rev.) Puri

Memo No. 643 /SJIA, Dated- 21/11/2025

Copy forwarded to the Deputy Collector, Judicial, Collectorate, Puri for information and necessary action with reference to letter No. 3925/Judl., dated.29.10.2025 & 4169/Judl., dated-17.11.2025.

[Signature]
21-11-25

Addl. District Magistrate (Rev.) Puri

[Signature]
Special Secretary to Govt.
Commerce & Transport Dept.





OFFICE OF THE TAHASILDAR BRAHMAGIRI

E-mail id-tah.brahma-od@nic.in

(Revenue Section)

Letter No: 3545 /Dt: 10/10/2025

To

The Additional District Magistrate (Revenue), Puri

Sub: - Status of action taken against the erring officials regarding violations of van (Sanrakshan Evam Samvardhan) Adhinyam.1980 by constructing a boundary wall over the forest and non-Forest land of Shree Jagannath International Airport at Puri.

Ref:- Memo No.2001/dated.12.03.2025 of DFO, Puri Wildlife Division, Puri & Letter No. 2000/dated.12.03.2025 address to the Collector & District Magistrate, Puri.

Sir,

With reference to the letter on the subject cited above. I am to inform that, the matter has been already enquired by concerned Revenue Inspector, Gorual along with Revenue Supervisor and submitted his present status report regarding violations of van (Sanrakshan Evam Samvardhan) Adhinyam.1980 by constructing a boundary wall over the forest and non-Forest land of Shree Jagannath International Airport at Puri. After Spot visit along with R.I. It is ascertained that, one an unknown person was illegally constructed a boundary wall over the forest land of Mouza Sipasurubull, PS-78. The land details given below

Consolidation Land Record

Khata No.	Plot No.	Area (In dec.)	Kissam
520	96	Ac.2.646	Bagayat-III
	99	Ac.3.880	Bagayat-III
	116	Ac.27.04	Bagayat-III
	139	Ac.14.34	Patita

Special Secretary to Govt. 520
Commerce & Transport Dept.

- 4X -

In this connection, one encroachment case bearing no.76/2025 has already been initiated under section 6,7 of O.P.L.E Act. 1972 after receipt of "G" Form submitted by concerned Revenue Inspector, Gorual. During the course of enquiry, it is learnt that, the boundary wall has already been demolished by the unknown person from the case land. Now the suit land is free from encroachment. However, a copy of R.I. report is enclosed herewith for your kind perusal.

This is for favour of kind information and necessary action.

Your Faithfully

10.10.25

Tahasildar, Brahmagiri
TAHASILDAR
BRAHMAGIRI

Memo No: 2546 / Date: 10/12/2025

Copy submitted to the Divisional Forest Officer Wild Life Division, Puri, for information and necessary action with reference to his Memo No.2001/dated.12.03.2025.

10.10.25

Tahasildar, Brahmagiri
TAHASILDAR
BRAHMAGIRI

Special Secretary to Govt.
Commerce & Transport Deptt.

- 45 -

10/10/25

OFFICE OF THE REVENUE INSPECTOR, GORUAL

710
16.X.24

Lt No- 113 Dt- 26/09/2025

To

The Tahasildar, Brahmagiri

Sub: Report regarding un -authorised construction of Boundary wall in forest land and non -forest land which is violation the provisions of the Van (Sanrakshan Evam Samvardhan) Adhiniyam 1980

Ref Office of the Divisional Forest officer Puri Wildlife Division letter No 2000 Dt 12/03/2025

Tahasil Office Brahmagiri Memo No -5214 Dt 26/09/2025

Sir

With reference to the subject cited above, I have conducted an inquiry and asked villagers of Narasinghpatana and Sandhapur , they told that an unknown person was illegally constructed a boundary wall over the forest land of Mouza Sipasurubuli Ps No 78 .The land details have given below :

Consolidation LR				
Khatano	Plot no	Area(in Ac)	Kisam	Remarks
520	96	2.646	Bagayat-III	Boundary wall was constructed just partly of these plots
	99	3.88	Bagayat-III	
	116	27.04	Bagayat-III	
	139	14.34	Patita	

Then the boundary wall was evicted in Month of March 2025 by that unknown person. This is for favour of your kind information and necessary action.

Your's faithfull

[Signature]
26/9/2025
Revenue Inspector
Gorual

[Signature]
Special Secretary to Govt.
Commerce & Transport Dept.



OFFICE OF THE DISTRICT MAGISTRATE & COLLECTOR, PURI
(District Welfare Section)

Phone No. (06752)296021, email : dwopri.1234@gmail.com/dwo-puri.od@gov.in

Letter No. 437

ISSD., Dt. 15-03-24

To

The Addl. Secretary to Govt.,
Commerce & Transport Dept., Govt. of Odisha.

Sub: Submission of certificate in Form- III relating to diversion of forest land.

Sir,

In inviting a reference to the subject cited above, I am to submit herewith the certificate in Form – III under signature of Collector, Puri relating to diversion of forest land for projects other than linear projects, plantations and other documents as required for construction of Sri Jagannath International Airport project, Puri.

This is for favour of kind information and necessary action.

Encl: Copy of gram sabha proceeding
and constitution of FRC- 06 pages

Yours faithfully


District Welfare Officer, Puri


Special Secretary to Govt.
Commerce & Transport Dept.

FORM-III

(For projects other than linear projects and plantations)

(Rule 6(3) (e) of Forest (Conservation) Rules 2003 as amended up to date]

Government of Odisha

Office of District Collector, Puri

No. 436/SSD Dated. 15-03-24

TO WHOMSOEVER IT, MAY CONCERN

In compliance of the Rule 6(3)(e) of the Forest (Conservation) Rules, 2003 [as amended vide the Forest (Conservation) Amendment Rules 2014; Forest (Conservation) second Amendment Rules 2014; and Forest (Conservation) Amendment Rules 2016] it is certified that **113.075 hectares** of forest land proposed to be diverted in favour of Additional Secretary to Govt. Commerce & Transport Department, Govt. of Odisha (name of user agency) for **construction of Shree Jagannath International Airport Project, Puri** (purpose for diversion of forest land) in the district falls within the jurisdiction of Puri district village **Sipasarubali in Brahmagiri Tehsils**. It is further certified that:

- The complete process for identification and settlement of rights under the FRA, 2006 has been carried out for the entire **27.887 hectares** of forest land proposed for diversion. A copy of records of all consultation and meetings of the Forest Rights Committee(s), Gram Sabha(s) are enclosed as **attachment I to attachment-II** As there is no FRA claims by any ST & OTFD over the proposed land, SDLC & DLC meeting have not been conducted.
- The proposal for such diversion (with full details of the project and its implications, vernacular/ local language) have been placed before each concerned Gram Sabha or forest-dwellers, who are eligible under the FRA, 2006;
- Each of the concerned Gram Sabha(s), has certified that all formalities/ processes under the FRA have been carried out, and that they have given their consent to the proposed diversion and the compensation and ameliorative measures, if any, having understood the purpose and details of proposed diversion. Copies of certificate issued by the Gram Sabha of **Sipasarubali** villages is enclosed as **attachment 1**.
- The discussion and decisions on such proposals had taken place only when there was a quorum of minimum 50% of the members of Gram Sabhas present;
- Proposals regarding diversion of forest land for facilities managed by the Government as required under Section 3 (2) of the FRA have not been received in the proposed Forest Land.
- The rights of Primitive Tribal Groups and Pre- agricultural Communities, where applicable have been specifically safeguarded as per Section 3 (1) of the FRA, 2006.

Encl.: As above.


Special Secretary to Govt.
Commerce & Transport Deptt.


COLLECTOR, PURI.

Signature

(Full name and official seal of the District Collector)